

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

Compensation Application No.150 of 1999

In the matter of:

Wasan Exports Pvt. Ltd.

...Applicant

Vs.

Canara Bank & Ors.

...Respondents

Appearance:

Mr. Kotla Harshavardhan and Ms. Mansi Sood,
Advocates along with Mr. Pradip Wasan and
Mr. Jatinder Wasan, for the Applicant.

Mr. Rajesh Kumar Gautam and Mr. Sorabh Dahiya,
Advocates for Respondent No.1.

Mr. Mahesh Kasana, Advocate for Respondent No.2.

18.10.2019

Today, the case is listed for further cross-examination of Respondent No.1's second witness. Mr. Sanjeev Bansal witness of Respondent No.1 is present.

The cross-examination of Respondent No.1's witness Shri Sanjeev Bansal by the Applicant is concluded. Learned Counsel for Respondent No.2. states that he does not want cross-examine the second witness of Respondent No.1. Learned Counsel for the parties state that they do not want to produce any further evidence.

In the circumstances, as the evidence of the parties are concluded, the matter is referred back to the Hon'ble Bench for appropriate orders.

As prayed by the parties, list the matter before the Hon'ble Bench on 8th November, 2019.

**(Peeush Pandey)
Registrar**